

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl) No.4712/2012
(From the judgment and order dated 01/06/2012 in
No.2719/2011 of The HIGH COURT OF GUJARAT AT AHMEDABAD)

SCRA

SUBHASH TRIVEDI

Petitioner(s)

VERSUS

VISHAL SHARADBHAI SINGALA & ORS.

Respondent(s)

(With appln(s) for exemption from filing c/c of the impugned
Judgment and ex-Parte stay and office report)

Date: 28/06/2012

This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE

HON'BLE MRS. JUSTICE RANJANA PRAKASH DESAI

(VACATION BENCH)

For Petitioner(s)

Mr. Mukul Rohatgi, Sr. Adv.
Mr. S. Udayakumar Sagar, Adv.
Ms. Bina Madhavan, Adv.
Mr. Alpesh Y. Kogje, Adv.
Mr. Kandarp H. Dholakia, Adv.
Ms. Praseena E. Joseph, Adv.
for M/S. Lawyer'S Knit & Co.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Heard Mr. Mukul Rohatgi, learned Senior
Counsel appearing for the petitioner, in support
of this petition.

Issue notice returnable within four weeks.
Dasti, in addition, is permitted.

Mr. Mukul Rohatgi, learned Senior Counsel
does not press for any interim relief at this
stage.

(VINOD LAKHINA) (SAVITA SAINANI)
Court Master Court Master